

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 38(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

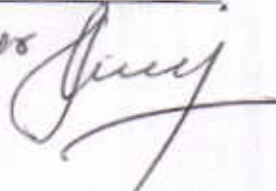
SH. S. K. MOHAPATRA
Hon'ble Member (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: Smt. Rajni Gupta & Ors.
Vs.
M/s. Sunair Hotels Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Ms. Manisha Chaudhary,	Adv.	Petitioner	
2.	MR. Himanshu Vij,	Adv.		

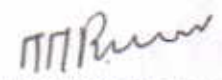
3.	ADITYA VIKRAM SINGH,	Adv.	Respondent for NDMC	
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Order

The delay of five days in filing the rejoinder is condoned as sufficient reasons
have been shown.

2. The application (i.e. CA 65/PB/2016) is disposed of.

To come up for arguments on 15.9.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

12th August, 2016
(P.K. Sud)